

**Cont. Cas(C) No. 5 of 2014**

**24-6-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. MF Qureshi, Advocate, present for the petitioners.

Mrs. T.Yangi, Advocate, present for the respondents.

Response on behalf of respondents No. 1 and 2 has been filed.

Learned counsel for the petitioners prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

S.Rynjah

**CHIEF JUSTICE**

**CRP No. 6 of 2014**

**24-6-2014**

**HON'BLE THE CHIEF JUSTICE**

Adjourned at the request of Mrs. T.Yangi, Advocate,  
present for the respondents.

List after one week for hearing.

S.Rynjah

**CHIEF JUSTICE**

**CRP No. 8 of 2014**

**24-6-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. S. Thapa, Advocate, present for the revisionist.

Mr. A. Khan, Advocate, present for the respondent.

Learned counsel for the revisionist prays for and is allowed to withdraw this revision.

Therefore, the revision is dismissed as withdrawn.

S.Rynjah

**CHIEF JUSTICE**

**CRP No. 60 of 2010**

**24-6-2014**

**HON'BLE THE CHIEF JUSTICE**

Adjourned at the request of Mrs. B.Dutta, Advocate,  
present for the petitioner.

List on 1<sup>st</sup> July, 2014 for hearing.

S.Rynjah

**CHIEF JUSTICE**

**WP(Crl) No. 1 of 2014**

**24-6-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. L. Byrsat, Advocate, present for the petitioner.

Mrs. S. Bhattacharjee, GA, present for the respondents  
No. 1 to 3.

Mr. M. Shangpliang, Advocate, present for the respondent  
No. 4.

Learned counsel for the petitioner prays for and is allowed  
further one weeks' time to file the rejoinder affidavit.

List after one week.

S.Rynjah

**CHIEF JUSTICE**

**WP(Crl) No. 13 of 2014**

**24-6-2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. PT Sangma, Advocate, present for the petitioner.

Mr. R. Deb Nath, CGC, present for the respondent No.1.

Mrs. S.Bhattacharjee, GA, present for the respondents  
No. 2 to 5.

By means of this writ petition, the petitioner has sought writ in the nature of Habeas Corpus challenging the detention of her husband, Joro Sangma, detained under Meghalaya Prevention and Detention Act, 1995.

Learned counsel for the respondents prays for and are allowed 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**